

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Ishma Arora
CC No. CR- 41 /2019

09.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Today I am working from home and not as per the duty roster in view of circular no. Power/RADC/Gaz./2020/E-12139-12208 dated 04.09.2020.

Present: Ld. PP for CBI.
Sh. Vinay Kumar Sharma, Ld. Counsel for accused Suresh Kumar.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list the matter for **21.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-09.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Ajay Arora
CC No. CBI- 173/2019
09.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Today I am working from home and not as per the duty roster in view of circular no. Power/RADC/Gaz./2020/E-12139-12208 dated 04.09.2020.

Present: Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **21.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-09.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Rajiv Nagpal etc.

CC No. CR-112 /2019

09.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Today I am working from home and not as per the duty roster in view of circular no. Power/RADC/Gaz./2020/E-12139-12208 dated 04.09.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
Sh. Aneesh Renganathan, Ld. Counsel for accused K.K. Wadhwa..
. Sh. Anil Kumar Garg, Ld.Counsel for accused Anil Kumar.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **21.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-09.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Deepak Malhotra

CC No. CBI- 508 /2019

09.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Today I am working from home and not as per the duty roster in view of circular no. Power/RADC/Gaz./2020/E-12139-12208 dated 04.09.2020.

Present: Ld. PP for CBI.

Accused Tarun Khanna and Ashok Jain in person through VC.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **15.12.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-09.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Ganesh Chaudhary

CC No. CBI- 400/2019

09.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Today I am working from home and not as per the duty roster in view of circular no. Power/RADC/Gaz./2020/E-12139-12208 dated 04.09.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.

Sh. Brijesh Pandey, Ld Counsel for accused Ganesh Chaudhary.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **16.12.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-09.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Leesungwim and Others.

CC No. CBI- 520/2019

09.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Today I am working from home and not as per the duty roster in view of circular no. Power/RADC/Gaz./2020/E-12139-12208 dated 04.09.2020.

Present: Ld. PP for CBI.

Sh. Harish Kumar Gupta, Ld. Counsel for accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for 15.12.2020.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-09.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Nirmal Singh Bhangoo and Ors.

CC No. RC-BD-1 2014 E 0004 BS&FC

U/s 120B R/W 409, 411, 420, 467, 468, 471, 474 and substantive
offence u/s 409, 411, 420 and 474 IPC and Section 4, 5, r/w
6 of PCMCS(B) Act 1978.

09.09.2020

Present: Ms. Mona Jonwal, Ld. APP for CBI.
Ld. Sr. Counsel Sh. Mohit Mathur alongwith Advocate
Manoj Pant for accused Nirmal Singh Bhangoo.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Medical report of accused is filed electronically by Jail Supdt. Bhatinda Jail.

In view of the request of the Sr. Counsel, owing to the reason that the concerned hospital where accused is receiving treatment has sought time to get the accused tested again for COVID-19 on 14.09.2020 whereafter, it will be more fruitful to listen arguments on the application for interim bail on medical grounds, list on **17.09.2020 at 10.30 am.**

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-09.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Saurav Sharma
FIR No. RC-DAI-2020-A-0024
PS CBI, ACB, New Delhi
U/s 7, 7-A, 8 & 9 PC Act & 120B IPC

09.09.2020

Present: None.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

An application was filed by Ld. counsel Naveen Panwar seeking appropriate directions to the Jail Supdt. who failed to release the accused despite release order dated 08.09.2020 of this court pursuant to acceptance of bail bonds and bail granted by Ld. ASJ in the above mentioned case. Thereafter, another email was sent by the Ld. counsel to the Reader seeking to withdraw the application because the accused was released thereafter before any order on the application seeking appropriate directions. In view of request, the application is dismissed as infructuous.

Copy of this order be provided to the counsel for accused as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



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ROUSE AVENUE COURT,
NEW DELHI-09.09.2020